

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 88/89

DATED THE SIXTEENTH DAY OF FEBRUARY
NINETEEN HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

Shri K. G. Varghese
and 29 others

Applicants

Vs.

1. The Union of India represented by
the Secretary, Ministry of Defence,
New Delhi

2. The Chief of the Naval Staff
Naval Headquarters, New Delhi and

3. The Flag Officer Commanding-in-Chief
South, Headquarters Southern Naval
Command, Cochin-682 004

Respondents

Mr. M. Girijavallabhan

Counsel for
the applicants

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for
respondents

ORDER

Hon'ble Shri G. Sreetharan Nair

M.P. 120/89 heard, allowed.

2. As copies of the original application and the documents have been served on the Senior Central Government Standing Counsel, we have heard counsel on either side.
3. Considering the issue involved, we proceed to dispose of the original application itself.

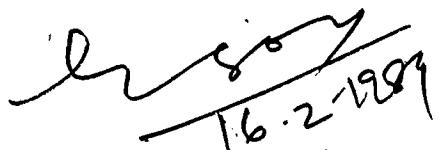
M. S.

4. The relief claimed by the applicants is only to have the benefit of the order passed by the Hyderabad Bench of this Tribunal in O.A. 402/86 and O.A. 127/87 on the ground that the applicants are similarly situated to the applicants in those cases. It is seen that when a request in that behalf was made, the second respondent has intimated the applicants that the Ministry of Defence is examining the issue involved and it is only on that ground that the benefit granted to the applicants before the Hyderabad Bench are not being granted to them. It is seen that this intimation was given on 1.9.87. Hitherto, the question has not been finally decided as to whether the applicants are to be extended the same benefits.

5. In the circumstances, we hereby direct the first respondent to consider and dispose of the issue without any further delay, at any rate within three months from the date of receipt of a copy of this order.

6. The Original Application is disposed of as above.


(N. V. Krishnan)
Administrative Member
16.2.1989


(G. Sreedharan Nair)
Judicial Member
16.2.1989

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